

1992, which was passed by the Lok Sabha at its sitting held on the 12th August, 1992, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

to make a submission about the report of the Rules Committee.

MR. DEPUTY-SPEAKER: It is only presentation of the report. At the time of presentation of the report, there is no explanation or any other argumentation could be called or spoken.

SHRI NIRMAL KANTI CHATTERJEE: At the time of even laying down the report by the Minister, I can make my submission. That is provided in the rules.

14.18 1/2 hrs.

ASSENT TO BILL

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Foreign Exchange Conservation (Travel) Tax Abolition Bill, 1992 passed by the House of Parliament during the current session and assented to since a report was last made to the House on the 9th July, 1992.

MR. DEPUTY-SPEAKER: You can tell it afterwards.

Making a speech now is not according to the procedure. Are we following the rules? We have to function as per the rules.

SHRI NIRMAL KANTI CHATTERJEE: I am talking about the report of the Rules Committee this much. I have given a notice. Before report of the Rules Committee is being presented, I want to make a submission. I have already sent a note to you. It is on that basis, I am requesting you.

14.19. hrs

RULES COMMITTEE

First Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT); (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table, under sub-rule (1) of rule 331 of the rules of Procedure and Conduct of Business in Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

My only submission is that several Members like me who are Members of the Rules Committee would not be present in the discussion because of the sitting of the Joint Parliamentary Committee on. secretes Scam. We have all discussed there. It is not only from our Party but from the ruling Party also,, there were Members. We all decided there that, as the proposals are, there are some serious difficulties about the formation of the Standing Committees and the functioning of the Standing Committees. we, therefore, sent a request that 'No decision by the Rules Committee be taken today and we will like to be present in the next meeting.'

The problem is that this recommendation of the functioning of the standing Committee reduces the total number of days of functioning in the Parliament, After the Budget Session, a general discussion takes places and the House is adjprned. If it is adjourned for one month, what happens? The consequences are, there ill be no questions

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Sir, I have sent a notice. I have